

कुछेक नुकसान उठाने की गुंजाइश रहती है ।

(ख) तथा (ग). लगभग डेढ़ वर्ष पहले प्रशासनिक अनुमति दी गई थी । कुछ और सामान की अभी तक प्रतीक्षा है । उन के प्राप्त होते ही निर्माण-कार्य आरम्भ किया जायेगा ।

Akbarpur Tanda Line

2238. **Shri Ram Shankar Lal:** Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 1069 on the 8th December, 1959 regarding the restoration of Akbarpur Tanda Line on the Northern Railway and state:

(a) whether any decision has since been taken in the matter; and

(b) if so, the nature thereof?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) No Sir. The matter is still under investigation by the railway.

(b) Does not arise.

Charging of Excess Fare

2239. **Shri Kumbhar:** Will the Minister of Railways be pleased to state:

(a) whether any excess fare has been charged from pilgrims travelling between Titilagarh and Kantabhanji in reserved bogies by the Railway authorities of the South Eastern Railway during the period from the 20th February, 1960 to the 7th March, 1960;

(b) if so, the number of bogies reserved during the same period and the amount charged per adult pilgrim for the different bogies for the same journey;

(c) whether any representation has been received in this regard; and

(d) whether excess fare has been returned to the pilgrims concerned?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) to (d). Information is being collected and will be placed on the Table of the Lok Sabha.

रतलाम के रेल कर्मचारियों के लिये बर्दियां

२२४०. श्री राधेजाल व्यास : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रतलाम डिवीजन के रेल कर्मचारियों को ठेकेदार द्वारा बना कर दी गई बर्दियों के बारे में ये शिकायतें मिली हैं कि वे तंग हैं और दिये गये नाप के अनुसार नहीं बनाई गई हैं ?

(ख) क्या रेलवे अधिकारियों ने इस संबंध में कोई जांच की है; और

(ग) यदि उपरोक्त भाग (क) में उल्लिखित शिकायतें सही हैं तो बर्दियां तैयार कर देने वाले ठेकेदार के खिलाफ क्या कार्यवाही की गई है ?

रेलवे उपमंत्री (श्री शाहनवाज खां) :

(क) जी हां ।

(ख) ठेके की शर्तों के अनुसार रेल प्रशासन ने इन शिकायतों के बारे में ठेकेदारों से पूछताछ की और यहां से जो सूचना मिली है उस से मालूम हुआ है कि ठेकेदारों ने इन शिकायतों को दूर कर दिया है ।

(ग) ठेकेदारों को चेतावनी दी गई है ।

Dulcin

2241. { **Shri P. R. Patel:**
Shri K. U. Parmar:
Shri Fatehsinh Ghodasar:

Will the Minister of Health be pleased to state:

(a) whether Government are aware that dulcin is manufactured in large quantity;

(b) whether dulcin is injurious to health, specially heart;

(c) whether dulcin is used in tea, drinks and sweets; and

(d) whether there is any restriction to dulcin manufacturing, stocking and using in tea, etc.?

The Minister of Health (Shri Karmarkar): (a) The Government have no information in this respect.

(b) Dulcin, it has been reported, is trade from p-phenetidin and is considered toxic to human system.

(c) No complaint to that effect has been received by the Government of India.

(d) The sale of any article of food which contains any artificial sweetener except saccharin or in the preparation of which any artificial sweetener has been used, is prohibited under the Prevention of Food Adulteration Act, 1954 (37 of 1954).

Looting of Wagons

2242. Shri Subiman Ghose: Will the Minister of Railways be pleased to state:

(a) how many wagons have been broken and looted between Burdwan and Barakar Stations of the Eastern Railway in January, February and March, 1960 Station-wise;

(b) the approximate value of the articles looted;

(c) the approximate value of the articles recovered;

(d) the number of persons arrested; and

(e) the number of cases pending?

The Deputy Minister of Railways (Shri Shahnawas Khan): (a) to (c). There has been no case of looting of wagons on Burdwan-Barakar section of the Eastern Railway during January, February & March, 1960. However, there were 8 cases of running train thefts involving loss of property valued at Rs. 4535 out of

which property worth Rs. 750 has been recovered so far.

(d) 2 persons have been arrested so far.

(e) 6 cases which have been registered by Government Railway Police are pending.

Medical Council of India

2243. Shri Shree Narayan Das: Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Medical Council of India has decided to start a fund to encourage original research and has sought the aid of Government in this regard; and

(b) if so, the precise nature of the scheme under which the fund is going to be started and the nature and amount of aid sought from Government?

The Minister of Health (Shri Karmarkar): (a) and (b). The Medical Council of India decided on the occasion of their Silver Jubilee Celebrations held on the 13th February, 1959, to start a Fund to be known as "Silver Jubilee Research Award Fund" to encourage original research in the field of medical and allied subjects. The Fund is intended to make annual awards to deserving research workers whose work in the country is adjudged to be the best and original in the field of medical and allied research. The Government of India have been requested for a contribution of Rs. 2 lakhs a year for a period of five years.

Hours of Work for Telegraph Employees

2244. Pandit J. P. Jyotishi: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the employees of the Telegraph Department are required to put in more hours of work in a year than the other employees of the Central Government;